

विवरण II

सं०	उन स्कूलों का नाम जहाँ वेतन में कटौती की गई थी	प्रभावित शिक्षक
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बाल अपराध

7845. श्री नवल किशोर बर्मा : क्या शिक्षा और समाज कल्याण संघी यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार न्यायालयों में निर्णयाधीन बाल अपराधों की संख्या से यह पता लगाने के लिये, कि क्या ये अपराध राज्यों के लिये कोई खतरा उत्पन्न कर सकते हैं, एक समिति नियुक्त करने का है ;

(ख) यदि हां, तो कब तक ; और

(ग) यदि नहीं, तो उसके क्या कारण हैं ?

शिक्षा और समाज कल्याण संघी (श्री एस० बी० चव्हाण) : (क) से (ग). सरकार ऐसे किसी प्रस्ताव पर विचार नहीं कर रही है। विभिन्न राज्यों में सम्बद्ध कानूनों में बाल अपराधों के साथ निपटने के लिए उपबन्ध कर दिए गए हैं। इन उपबन्धों को ठीक प्रकार से कार्यान्वित किया जाना आवश्यक है। एक समिति द्वारा इस समस्या का फिर से अध्ययन किया जाना आवश्यक नहीं समझा गया है।

Post of principal in Kendriya Vidyalayas

7846. SHRI LAXMAN KARMA: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that three years' administrative experience is an essential qualification for an applicant for the post of Principal in a Kendriya Vidyalaya;

(b) if so, whether the Sangathan's policy is of treating every Post-Graduate Teacher as First Assistant for a particular activity during the academic session; and

(c) the facts thereof and steps taken to set right the paradox, if any?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) Yes, Sir.

(b) and (c). The experience of a Post-Graduate Teacher in a Kendriya Vidyalaya as a First Assistant, wherever he/she has been designated as such, is counted as administrative experience for considering his/her eligibility for the post of Principal. How-

ever, the question of treating every Post-Graduate Teacher, incharge of a particular activity as First Assistant, for purposes of administrative experience is under examination.

'New item captioned' ICP exchange Manufacture—selection or Rae Bareli I.T.I. Unit—still a mystery

7847. DR. A. U. AZMI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government's attention has been drawn to the news item 'ICP exchange manufacture—selection of Rae Bareli ITI Unit still a mystery' appearing in the Financial Express, New Delhi dated the 14th March, 1981; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON): (a) and (b). The attention of Government has been drawn to the report in the Financial Express dated the 14th of March, 1981. The manufacture of ICP equipment in Rae Bareli Phase II was decided by Government after careful consideration of the recommendations of an expert inter-Ministerial Committee which went into the relative merits of the tenders received from three foreign manufacturers of crossbar equipment and a proposal received from ITI for manufacture of indigenously developed Indian Crossbar Project (ICP) equipment. On the basis of stabilisation of production of such equipment at Rae Bareli, the cost for conversion, and the optimum period of manufacture of crossbar equipment at Bangalore, the Ministry would be examining, in due course, the desirability of changing over the production of the Pentaconta type crossbar equipment in the Bangalore Unit of ITI also to the ICP & type. For

manufacture of ICP equipment, ITI will have only a limited collaboration with M/s. Bell Telephone Manufacturers (BTM). This will be in the form of deployment of experts for technical assistance in manufacture and for documentation. Raw-materials and component worth Rs. 6.2 crores as against the total annual production value of approximately Rs. 56 crores are expected to be imported after attainment of full capacity.

Admission of tribal students in central school Chandragiri

7848. SHRI GIRDHAR GOMANGO: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that the Central School at Tibetan Resettlement at Chandragiri, Orissa stopped the admission of the local tribal students in the school;

(b) if so, the reasons therefor;

(c) the steps taken by his Ministry to revise the admission policy of local tribal students in the Central School; and

(d) if not, the reasons therefor?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) to (d). The Central Schools for Tibetans are established to cater to the educational needs of the children of Tibetan refugees in India. However, the Governing Body of the Central Tibetan schools Administration has decided to permit admission of Indian students to the extent of 10 per cent of the total enrolment in these schools. Since the limit of 10 per cent had already reached in Central School for Tibetans, Chandragiri, further admission of Indian children was stopped in this school.